

**FIR No.63/2015
PS Karol Bagh
U/s 411/395/120-B IPC
State Vs. Subroto Bera @ Bacchu**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sundeshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Arguments heard at length on the aforesaid interim bail application of the accused Subroto Bera @ Bacchu.

Put up for clarifications, if any/ orders on **31/07/2021.**

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**FIR No.221/2015
PS Karol Bagh
U/s 395/411/120-B IPC
State Vs. Subroto Bera @ Bacchu**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of the accused Subroto Bera @ Bacchu for grant of interim bail for the period of 90 days as per H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Sundeshwar Lal, Ld. Counsel for the accused Subroto Bera @ Bacchu (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Arguments heard at length on the aforesaid interim bail application of the accused Subroto Bera @ Bacchu.

Put up for clarifications, if any/ orders on **31/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**FIR No.244/2020
PS Kamla Market
U/s 302/34 IPC
State Vs. Asif @ Sammi & Ors.**

29/07/2021

File taken up today in terms of the order dated 19/07/2021.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
None has joined the proceedings through V.C. on behalf of the
accused Aftab Ahmad @ Munna.

**One of the regular stenographers and Assistant Ahlmad are on
leave today.**

Report not received from the concerned Jail Superintendent.

Report received from the Section Officer (Admn.), G.B.Pant Hospital,
New Delhi wherein he requested to provide the details of patient for tracing out
the medical treatment papers of the patient. Concerned Jail Superintendent is
directed to provide the requisite medical documents of the accused to the
concerned Official, G.B.Pant Hospital, New Delhi within three days from the date
of receiving the order.

Jail Authorities are directed to provide the requisite/ necessary/
immediate/ speedy medical treatment to the accused, as per his medical
condition on priority basis. Jail Authorities are also directed to get the accused
admitted in the Hospital inside the jail or outside the jail referral / Govt. hospitals
on priority basis, if required, as per rules. In case, surgery of the accused is
required/ planned, the Jail Authorities are directed to make necessary
arrangements for the same on priority basis. The concerned Jail Superintendent
and Medical Officer In-charge are directed to file further/ appropriate/ detailed
report regarding medical condition of the accused, positively on **09/08/2021**.

Contd...../2-

Issue notice to the concerned Medical Superintendent, G.B.Pant Hospital to file appropriate/ status report positively regarding referral and treatment of the accused Aftab Ahmad @ Munna on or before the next date of hearing. If admission of the accused is required, then, concerned Medical Superintendent is directed to admit the accused immediately in the hospital and to provide the requisite/ necessary/ immediate/ speedy medical treatment to the accused, as per his medical condition on priority basis.

Put up for further proceedings on **09/08/2021**.

A copy of this order be sent to the concerned Jail Superintendent and Medical Superintendent, G.B.Pant Hospital, New Delhi for compliance and necessary action. Counsel for the accused is at liberty to collect the copy of present order through electronic mode. Order be uploaded on the website of Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)

**FIR No.140/2018
PS Sarai Rohilla
U/s 307/34 IPC & 25/27 Arms Act
State Vs. Rohit Mundra & Ors.**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Rahul Mittal for grant of interim bail for the period of 90 days.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/SI Ishwari Prasad is present (through V.C.).
Sh. Yatinder Kumar, Ld. Legal Aid Counsel for the accused Rahul Mittal (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

IO seeks time for filing the status/ list of all pending cases against the accused. Heard. Request is allowed. Same be filed on or before the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **31/07/2021**. Date of 31/07/2021 is given at specific request and convenience of counsel for the accused.

IO/ SI Ishwari Prasad is bound down for the next date of hearing i.e. **31/07/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC & 25/27 Arms Act
State Vs. Surender & Ors.**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Surender for grant of interim bail for the period of 90 days as per H.P.C. guidelines.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Hemant Choudhary, Ld. Counsel for the accused Surender (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Report not received from the SHO/ IO and concerned Jail Superintendent.

It is submitted by the Addl. P.P. for the State that he has received a request from the IO that today he is unable to join the proceedings through V.C. as he is busy in the arrangements.

Issue fresh notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused positively on the next date of hearing.

Issue fresh notice to the concerned Jail Superintendent to file the jail conduct report of the accused, period of custody of the accused, nominal roll of the accused and list/ status of all pending cases against the accused, positively on the next date of hearing.

Contd...../2-

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At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **02/08/2021**. Date of 02/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)

**FIR No.303/2014
PS Subzi Mandi
U/s 302/307/120-B/34 IPC
State Vs. Surender & Ors.**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Sunil @ Maya for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
IO/ Inspector Surender Kumar is present (through V.C.).
Sh. Naresh Kumar, Ld. Counsel for the accused Sunil @ Maya (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Part arguments heard on the aforesaid regular bail application of the accused Sunil @ Maya.

Addl. P.P. for the State and counsel for the accused seek time for clarifications. Heard. Request is allowed.

At joint request, the aforesaid bail application of the accused be put up for clarifications/ further arguments on **03/08/2021**. Date of 03/08/2021 is given at specific request and convenience of counsel for the accused.

IO/ Inspector Surender Kumar is bound down for the next date of hearing i.e. **03/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**CNR No.DLCT01-000185-2015
SC No.16/2021
FIR No.415/2015
PS Kotwali
U/s 395/397/365/412/201/120-B/34 IPC & 25 Arms Act
State Vs. Sunil & Ors.**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.P.C. of accused Maan Singh for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
SI Satish Kumar is present (through V.C.).
Sh. Gaurav Singhal, Ld. Counsel for the accused Maan Singh (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue notice to all the IOs for the purpose of clarifications, for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for clarifications/ consideration on **05/08/2021**. Date of 05/08/2021 is given at specific request and convenience of counsel for the accused.

SI Satish Kumar is bound down for the next date of hearing i.e. **05/08/2021**.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**FIR No.168/2020
PS Sarai Rohilla
U/s 392/394/397/34 IPC & 25/54/59 Arms Act
State Vs. Billey @ Billa**

29/07/2021

File taken up today on the bail application u/s. 439 Cr.PC of accused Billey @ Billa for grant of regular bail.

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Sh. Kamlesh Kumar, Ld. Legal Aid Counsel for the accused Billey @ Billa (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue notice of the aforesaid bail application to the State. Addl. P.P. for the State accepts the notice of the aforesaid bail application.

Issue notice to the IO to appear and SHO/ IO is directed to file reply to the aforesaid bail application of the accused including the report regarding previous involvement of the accused and list/ status of all pending cases against the accused on the next date of hearing. for the next date of hearing.

At the request of counsel for the accused, the aforesaid bail application of the accused be put up for consideration on **04/08/2021**. Date of 04/08/2021 is given at specific request and convenience of counsel for the accused.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**CNR No.DLCT01-002190-2014
SC No.11/2021
FIR No.146/2013
PS Sadar Bazar
State Vs. Rohit & Anr.**

29/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused persons have not joined the proceedings through V.C.
Sh. Jata Shankar Mishra, Ld. Legal Aid Counsel for the accused Rohit
(through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **25/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**CNR No.DLCT01-001876-2014
SC No.140/2021
FIR No.02/2014
PS Jama Masjid
State Vs. Abdul Salaam @ Wasim & Ors.**

29/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused persons have not joined the proceedings through V.C.
Mr. Nazir Ali, Ld. proxy counsel for counsel for the accused Abdul Salaam @ Wasim (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

Issue production warrants against the accused, who is/are in J/C, if any, for the next date of hearing.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **25/10/2021** for PE.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

CNR No.DLCT01-006947-2018
SC No.62/2021
FIR No.63/2018
PS Sarai Rohilla
State Vs. Ashish Kumar

29/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State (through V.C.).
Accused Ashish Kumar is present with Ld. Counsel Sh. Narendra Kumar (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by counsel for the accused that accused Ashish Kumar is on interim bail in the present case.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **25/10/2021** for PE.

PW-2, 6, MHC (M) and IO be summoned for the next date of hearing i.e. **25/10/2021.**

Order be uploaded on the website of the Delhi District Court.

(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)

**CNR No.DLCT01-005727-2019
CR No.68/2021
Love Kumar @ Rahul Vs. State**

29/07/2021

(Proceedings Convened through Video Conferencing)

Present: Sh. Rahul Nagpal, Ld. proxy counsel for counsel for the revisionist
(through V.C.).

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent
(through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

It is submitted by proxy counsel for counsel for the revisionist that main counsel is not available today, as he is not well.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **25/10/2021** for arguments. Date of 25/10/2021 is given at specific request and convenience of proxy counsel for counsel for the revisionist.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**CNR No.DLCT01-002666-2018
CA No.27/2021
Taskin Isa Vs. Akbar Ali & Anr.**

29/07/2021

(Proceedings Convened through Video Conferencing)

Present: None has joined the proceedings through V.C. on behalf of the appellant and respondent No.1.

Sh. Gyan Prakash Ray, Ld. Addl. P.P. for the State/ respondent No.2 (through V.C.).

One of the regular stenographers and Assistant Ahlmad are on leave today.

In the interest of justice, I am not passing any adverse order on account of non-appearance of appellant and respondent No.1.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **21/08/2021** for final arguments.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**

**CNR No.DLCT01-003438-2015
CA No.36/2021
Sandeep Shah Vs. ITO**

29/07/2021

(Proceedings Convened through Video Conferencing)

Present: Appellant is present with Ld. Counsel Sh. Subhash Gulati (through V.C.)
Sh. Anish Dhingra, Ld. Counsel for the respondent (through V.C.)

One of the regular stenographers and Assistant Ahlmad are on leave today.

In terms of circulars No.2/R/RG/DHC/2021 dated 19/04/2021, No. 5/R/RG/DHC/2021 dated 23/04/2021, No.6/R/RG/DHC/2021 dated 14/05/2021, No. 372/RG/DHC/2021 dated 28/06/2021 and No.468/RG/DHC/2021 dated 22/07/2021 of the Hon'ble High Court of Delhi, the present matter is adjourned for **28/10/2021 at 12:00 Noon** for arguments. Date of 28/10/2021 is given at specific request and convenience of counsel for the parties.

Order be uploaded on the website of the Delhi District Court.

**(Vijay Shankar)
ASJ-05, Central District
Tis Hazari Courts, Delhi
29/07/2021(G)**